

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 89- M/s Paxy Chem.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No. 622 of 2024

IN THE MATTER OF:

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 89, M/S PAXY CHEM**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Paxy Chem, Respondent No. 89, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 86 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the answering respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleged non-compliance related to the operation of the evaporator, flowmeter installation, wastewater management, and Zero Liquid Discharge (ZLD) verification.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause

Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegations of non-compliance concerning the operation of the evaporator, flowmeter installation, wastewater management, and Zero Liquid Discharge (ZLD) verification. The effluent generated by the unit is fully treated in a well-maintained Effluent Treatment Plant (ETP) and evaporator, ensuring compliance with all prescribed discharge norms. It is pertinent to note that the unit successfully reuses over 90% of the water utilized in its manufacturing process, thereby ensuring minimal wastage. The traces of acid present in the water collected in the pit react with lime to form calcium sulphate, which constitutes the final product. Due to this process, the unit is exempt from the requirement of an ETP. However, as a proactive environmental safeguard, the answering respondent has voluntarily installed both an ETP and an evaporator to enhance operational compliance.

- 4.4. That the answering respondent operates its facility in two distinct sections-one for the manufacturing process and the other for the drying process. The answering respondent follows a rotational operational schedule, wherein the manufacturing section functions for three days, the drying section for another three days, and one day is exclusively dedicated to the operation of the evaporator. During the inspection, the drying section was operational while the manufacturing section remained non-operational, which may have led to misinterpretation regarding the functioning of the evaporator.

- 4.5. That the evaporator was undergoing scheduled maintenance at the time of inspection, and its temporary non-operation does not indicate non-compliance. The evaporator has a capacity of 1 KL/day. An energy meter was installed at the site; however, due to the absence of technical personnel during the inspection, the inspection team was not shown the energy meter by the laborers. Proper logs for the energy meter have been maintained and the same have been annexed with the Reply to the SCN.
- 4.6. That the material stored in the collection pit is not untreated effluent but an integral component of the final product, which is reused in subsequent batches of production. Thus, its presence in the collection pit is a necessary part of our operational process and does not indicate non-compliance. The collected material is essential for manufacturing, and any loss directly affects production yield. It is neither waste nor discharge requiring external disposal but a valuable input for continued operations.
- 4.7. That the observed loose pipelines are part of the transfer pump system, which is specifically used to redirect all collected effluent and water from the collection pit back into the reaction chamber for further processing.
- 4.8. That the answering respondent holds a valid Consent to Operate (CTO) issued by HSPCB. This demonstrates that the facility was found compliant at the time of renewal.
- 4.9. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant

operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.

- 4.10. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.11. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.12. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed

that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.

- 4.13. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 89- M/s Paxy Chem.

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AFFIDAVIT

I, Yogesh Kumar Singhal S/o Late Sh. Pawan Singhal, aged about 43 years R/o A-3/335, Paschim Vihar, New Delhi-110063, do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of Respondent No. 89, M/s Paxy Chem, having its office at 448, HSIIDC phae-1, BARHI, Sonipat, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



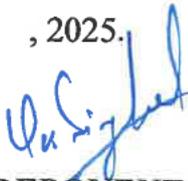

DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at _____ on this 22 FEB 2025 day of

, 2025.


DEPONENT



ATTESTED


Notary Public Delhi

22 FEB 2025

2381
ANNEXURE R-1

9

HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com

NO. HSPCB/SR/2025/ 2807

Dated: 16/1/25

To

M/s Paxy Chem,
Plot No. 448, PH-I, HSIIDC, Industrial Estate Tehsil, Gannaur, Barhi,
Sonipat

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in manufacturing of Calcium Sulphate having CTO valid upto 30.09.2028.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit: -

1. Evaporator was found installed which was non-functional. The capacity of evaporator and its operation data was not provided. No separate energy meter is installed for evaporator.
2. Effluent was found filled in underground collection pit. No flowmeter was found installed on evaporator or on water recycling point.
3. Another collection pit was found filled with water and as per unit workers that was storm water collection pit however no outlet was observed for drainage of storm water. Loose pipelines were observed near untreated effluent collection pit and evaporator.
4. ZLD status of unit was not verified due to unavailability of fresh water consumption, wastewater generation, recycling of wastewater and evaporator operation data. **Non-complying (evaporator found non-operational).**

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:

 16/1/25

Regional Officer,
Sonepat Region.

RO

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonepat Region.



2383
Paxy Chem

**House Of Pharmaceutical
Excipients And Chemicals**

Plot No.-448, Phase-1, 11
HSI IDC Industrial Estate,
BARHI, Distt. Sonapat (Haryana)
Gst No.: 06AVSPS2968J1ZO
Email : sales@paxychem.com
Ph. : 9810772434, 9911775656
www.paxychem.com

D.L. No. : 1109-OSP(H)

Date: 07/02/2025

To
The Regional Officer
Haryana Sate Pollution Control Board (HSPCB)
Sonipat Region, Sonipat

Re.: Reply to Show Cause Notice No.: HSPCB/SR/2025/2807 DATED: 16-01-2025.

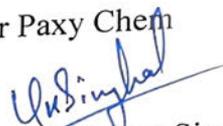
Dear Sir,

You are requested to find the enclosed our reply to the above mentioned Show-Cause Notice.

Thanking You,

Yours Faithfully

For Paxy Chem


Yogesh Kumar Singhal

9810772434

Auth. Signatory

Enclosed:

M/s PAXY CHEM
PLOT No. 448, PHASE-1
HSI IDC IND. ESTATE
BARHI-131101 (HR)

1. Reply
2. Annexures 1: Copy of Logs for Energy Meter.
3. Annexure 2: Flow Meter Calibration Certificate
4. Annexure 3: Fresh Water Consumption Records
5. Annexure 4: Undertaking for ZLD
6. Annexure 5: Copy of latest CTO

04.02.2025

To

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonipat, Haryana

**SUBJECT: REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2807 DATED 16.01.2025**

**RE: HSPCB LETTER NO. HSPCB/SR/2025/2807 DATED 16-01-
2025**

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to the operation of the evaporator, flowmeter installation, wastewater management, and Zero Liquid Discharge (ZLD) verification.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

2. **BACKGROUND OF THE COMPANY**

M/s Paxy Chem is a reputed and responsible industrial unit engaged in manufacturing of Calcium Sulphate. We have always adhered to

sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a well-maintained Effluent Treatment Plant (ETP) and an evaporator for wastewater treatment. We operate with state-of-the-art water conservation measures, ensuring that freshwater consumption remains within prescribed limits. Additionally, we have implemented logbooks, digital monitoring, and real-time tracking mechanisms to ensure transparency in our operations.

It is pertinent to bring to your kind attention that:

- i. We successfully reuse over 90% of the water utilized in our manufacturing process, ensuring minimal wastage.
- ii. The effluent collected in the collection pit is an integral part of our final product, and any loss of it directly impacts our yield.
- iii. The traces of acid present in the water collected in the pit react with lime to form calcium sulphate, which constitutes our final product. Due to this process, we are exempted from the requirement of an Effluent Treatment Plant (ETP). However, despite the exemption, we have proactively installed both an ETP and an evaporator.
- iv. Our facility operates in two distinct sections—one for the manufacturing process and the other for the drying process. We strictly follow a rotational operational schedule, wherein the manufacturing section functions for three days, the drying section for another three days, and evaporator is operational only when manufacturing section is functional.

- v. During the inspection, the plant was operational; however, only the drying section was active, while the manufacturing section remained non-operational.

3. **RESPONSE TO SPECIFIC ALLEGATIONS**

3.1. **Non-Operational Evaporator & Absence of Energy Meter**

Observation in SCN: The evaporator was found installed but non-functional. No capacity or operational data was provided, and no separate energy meter was installed.

Response:

3.1.1 The evaporator was undergoing scheduled maintenance at the time of inspection, and the temporary non-operation does not indicate non-compliance. The evaporator has a capacity of 1 KL/day.

3.1.2 An energy meter was installed at the site; however, due to the absence of a technical personnel at the time of inspection, the inspection team was not shown the energy meter by the laborers. Nonetheless, proper logs for the energy meter are being maintained. The copy of logs maintained for energy meter is annexed as

Annexure 1

3.2. **Absence of Flowmeter on Evaporator and Water Recycling Point**

Observation in SCN: No flowmeter was found installed on the evaporator or at the water recycling point.

Response:

3.2.1. The flowmeter procurement was already in process, and its installation has now been completed.

3.2.2. The installed flowmeter calibration certificate is attached as **Annexure-2.**

3.3. Collection Pit Filled with Effluent & Lack of Stormwater Drainage Outlet

Observation in SCN: The underground collection pit was found filled with effluent, and another collection pit labelled as a stormwater pit had no visible drainage outlet.

Response:

- 3.3.1. The material stored in the collection pit is not effluent but an integral component of our final product, which is reused in subsequent batches of production. Thus, its presence in the collection pit is a necessary part of our operational process and does not indicate non-compliance.
- 3.3.2. The collected substance is essential for our manufacturing process, and any loss directly affects our production yield. It is not waste or discharge requiring external disposal, but a valuable input for continued manufacturing.
- 3.3.3. The traces of acid present in the collected material react with lime to form calcium sulphate, which constitutes our final product. Given this inherent chemical process, our unit is exempt from the requirement of an Effluent Treatment Plant (ETP). Nevertheless, as a proactive measure, we have voluntarily installed both an ETP and an evaporator to further enhance our environmental safeguards.
- 3.3.4. Accordingly, the allegation that the collection pit contains untreated effluent is misplaced, as the material in question is an integral part of our production cycle and is neither discarded nor discharged as waste.

3.4. **Allegation of Presence of Loose Pipelines Near Untreated Effluent Collection Pit & Evaporator**

Observation in SCN: Loose pipelines were observed near the untreated effluent collection pit and the evaporator.

Response:

The observed loose pipelines are part of the transfer pump system, which is specifically used to redirect all collected effluent and water from the collection pit back into the reaction chamber for further processing.

3.5. **Inability to Verify ZLD Status Due to Lack of Data**

Observation in SCN: The ZLD status of the unit could not be verified due to unavailability of fresh water consumption, wastewater generation, recycling, and evaporator operation data.

Response:

3.5.1. All freshwater consumption records are maintained and enclosed as Annexure-3.

3.5.2. An Undertaking verifying ZLD compliance is enclosed as Annexure-4.

4. **COMPLIANCE BY OUR INDUSTRY**

4.1. Evaporator maintenance has been completed, and the unit is now fully operational.

4.2. Our CTO remains **valid**, and the notice does not acknowledge that PETP operations were temporarily halted for construction. The copy of the latest CTO is annexed hereto as **Annexure-5**.

4.3. **Flowmeter has been installed**, and calibration records have been provided.

5. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

6. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would

also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

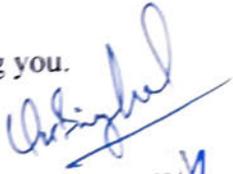
Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.


I, ...M
PLOT No. 448, PHASE-1
HSIIDC IND. ESTATE
BARHI

M/s PAXY CHEM
PLOT No. 448, PHASE-1
HSIIDC IND. ESTATE
BARHI-131101 (HR)
9810772434



2391
Paxy Chem

**House Of Pharmaceutical
Excipients And Chemicals**

19
Plot No.-448, Phase-1,
HSIIDC Industrial Estate,
BARHI, Distt. Sonapat (Haryana)
Gst No.: 06AVSPS2968J1ZO
Email : sales@paxychem.com
Ph. : 9810772434, 9911775656
www.paxychem.com

D.L. No. : 1109-OSP(H)

Date: 07/02/2025

To
The Regional Officer
Haryana Sate Pollution Control Board (HSPCB)
Sonipat Region, Sonipat

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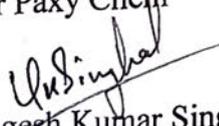
Dear Sir,

You are requested to find the enclosed our reply to the above mentioned Sow-Cause Notice.

Thanking You,

Yours Faithfully

For Paxy Chem


Yogesh Kumar Singhal

9810772434

Auth. Signatory

Enclosed:

1. Reply
2. Annexures 1: Copy of Logs for Energy Meter.
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M/s PAXY CHEM
PLOT No. 448, PHASE-1
HSIIDC IND. ESTATE
BARHI-131101 (HR)

*Received
Sumit
7/2/25*



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

20

M/2392/CHEM
PLOT No. 448, PHASE-1
HSIDC IND. ESTATE

NAME & ADDRESS OF UNIT MONTH September 2024

DATE	INLET PUMP		Flowmeter H.S. I.P.C.	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated (HR)	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
1	-	-	-	-	-	-	-	-	-	-	-	-	-
2	-	-	-	-	-	-	-	-	-	-	-	-	-
3	10A	-	113.75	1.1g	20g	30g	3965.-	7.40	-	3910	3995	Patil	
4	-	-	-	-	-	-	-	-	-	-	-	-	-
5	11Am	-	114.60	500g	x	30g	4655.-	8.-	-	4055	437	Patil	
6	-	-	-	-	-	-	-	-	-	-	-	-	-
7	10PM	-	115.80	400g	x	30g	5015.-	7.90	-	437	4222	Patil	
8	-	-	-	-	-	-	-	-	-	-	-	-	-
9	-	-	-	-	-	-	-	-	-	-	-	-	-
10	11A	-	116.90	500g	200g	85g	5575.00	8.-	-	4222	4312	Patil	
11	-	-	-	-	-	-	-	-	-	-	-	-	-
12	10A	-	118.12	400g	x	30g	6165.-	7.40	-	4312	4372	Patil	
13	-	-	-	-	-	-	-	-	-	-	-	-	-
14	10A	-	119.25	500g	20g	30g	6677.-	8.-	-	4372	4422	Patil	
15	-	-	-	-	-	-	-	-	-	-	-	-	-
16	-	-	-	-	-	-	-	-	-	-	-	-	-
17	10Am	-	120.60	600g	x	30g	7287	7.50	-	4432	4512	Patil	
18	-	-	-	-	-	-	-	-	-	-	-	-	-
19	10A	-	121.55	400	x	35g	7788.-	8.-	-	4512	4594	Patil	
20	-	-	-	-	-	-	-	-	-	-	-	-	-
21	-	-	-	-	-	-	-	-	-	-	-	-	-
22	-	-	-	-	-	-	-	-	-	-	-	-	-
23	11Am	-	122.80	1.1g	-	25g	8438	-	-	4594	4656	Patil	
24	-	-	-	-	-	-	-	-	-	-	-	-	-
25	10A	-	123.05	400g	-	25g	8838	7.50	-	4656	4701	Patil	
26	-	-	-	-	-	-	-	-	-	-	-	-	-
27	11Am	-	125.15	1.1g	-	20g	9488	7.10	-	4701	4761	Patil	
28	-	-	-	-	-	-	-	-	-	-	-	-	-
29	-	-	-	-	-	-	-	-	-	-	-	-	-
30	10A	-	126.30	700g	-	20g	9998	7.50	-	4761	4826	Patil	
31	-	-	-	-	-	-	-	-	-	-	-	-	-

PLACE : SONEPAT

ETP OPERATOR

(Signature)
AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

M/ CHEM
PLT N. PHASE-1
HSIDC IND. ESTATE
BARI-131101 (HR)

21

NAME & ADDRESS OF UNIT

MONTH October 2024

DATE	INLET PUMP		Flowmeter H.S.T.E.D.C	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS	
	ON	OFF		LIME CAUSTIC-SODA	ALUM	POLY				ON	OFF			
1	11 AM	-	127.80	1.1g	300g	60g	10668	-	7.50	x	4826	4906		
2														
3	10 AM	-	128.55	1.5g	600g	50g	11208		8.10	x	4906	4989		
4														
5	10 AM		129.45	1.5	500g	70g	11670	-	7.50		4989	5072		
6			pendy											
7														
8	10 AM		130.65	1.4g	600g	50g	12230		7.50		5072	5158		
9														
10														
11	10 AM		131.80	1.4g	500g	60g	12790		8.10		5158	5241		
12			134											
13														
14														
15	10 AM		133.15	1.4g	400	50g	13330		7.50		5241	5321		
16														
17	10 AM		134.60	500g	200g	60g	13850		8.10		5321	5406		
18														
19	10 AM		136.15	1.4g	400	50g	14300		7.50		5406	5486		
20			pendy											
21														
24	10 AM		137.90	1.1g	500	60g	14810		8.10		5486	5562		
23														
24	11 AM		138.95	1.4g	400g	50g	15222		7.50		5562	5622		
25														
26														
27	10 AM		140.20	1.4g	500	60g	15772		7.60		5622	5668		
28														
29														
30														
31														

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY

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LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

22

2394

NAME & ADDRESS OF UNIT MONTH... Nov. m.d.e.2024

WINDY CHEM
PLOT No. 418, PHASE-1
HSIDC IND. ESTATE
BARI, TREATED
MET. RED (S&J) JUDGE

DATE	INLET PUMP		Flowmeter H.S. I.E.D.C.	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	ESTATE (S&J) JUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
1													
2													
3	10Am		141.80	1.8	200	30g	16422	7.50		5668	5720	Pratik	
4													
5													
6	10Am		142.19	1.5g	400	35g	16872	8.10		5720	5773	Pratik	
7													
8													
9	10Am		143.60	1.8	x	35g	17382	7.50		5773	5825	Pratik	
10			500g			30g							
11													
12	10Am		144.90	500g	x	30g	17902	7.50		5825	5879	Pratik	
13													
14													
15	10Am		146.35	1.8	x	25g	18352	8.10		5879	5938	Pratik	
16													
17				400g									
18													
19	10Am		147.65	500g		20g	18772	7.50		5938	5983	Pratik	
20													
21													
22	10A		148.95	1.8	x	20g	19222	7.50		5983	6043	Pratik	
23													
24				400g									
25													
26	10A		150.04	1.5g	x	20g	19742	8.10		6043	6099	Pratik	
27													
28													
29	10Am		151.55	1.8	400	35g	20192	7.50		6099	6179	Pratik	
30													

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



SAVE WATER

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

23

M/S PABU CHEM
PLOT NO. 443, PHASE-1
HSIIDC IND. ESTATE
BAPHI

NAME & ADDRESS OF UNIT

MONTH September 2024

DATE	INLET PUMP		Flowmeter H-311DC	CHEMICAL CONSUMPTION			FLOW METER	PH. (Treated) MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CARBONIC SODA	ALUM	POLY				ON	OFF		
1													
2										6179	6261	Pankaj	
3	10-AM	-	152.80	1.5g	400g	60g	20704	7.50				Pankaj	
4													
5													
6	10AM		153.90	500g	200	30g	21024	7.50		6261	6341	Pankaj	
7													
8													
9	10AM		155.75	600g	x	30g	21584	8.10		6341	6424	Pankaj	
10													
11													
12	10AM		156.85	500g	x	20g	22094	8.00		6424	6510	Pankaj	
13													
14	10AM		158.40	600g		30g	22654	7.50					
15													
16													
17	10AM		159.85	600g	200g	20g	23144	6.50		6510	6590	Pankaj	
18													
19	10AM		161.50	700g	150g	20g	23704	7.40		6590	6656	Pankaj	
20													
21													
22													
23	10AM		162.90	500g	x	25g	24224	7.80		6656	6739	Pankaj	
24													
25													
26	10AM		163.94	500g	x	x	24624	7.60		6739	6821	Pankaj	
27													
28													
29													
30	10AM		165.20	1.5g	300g	30g	25274	7.50		6821	6880	Pankaj	

PLACE : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

24

MEERUTY CHEM
PL. 148, PHASE-1
HSIIDC, IND. ESTATE
BARHI-131101 (HR)

NAME & ADDRESS OF UNIT MONTH: Jan. 2025

DATE	INLET PUMP		# Flowmeter <u>H-21/PC</u>	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/CAUSTIC SODA	ALUM	POLY				ON	OFF		
1													
2	10 AM		166.40	700g	x	25g	25794	7.50		6880	6960	[Signature]	
3													
4													
5													
6	10 AM		168.30	900g	x	35g	26394	7.50		6960	7043	[Signature]	
7													
8													
9	10 AM		169.70	600g		30g	26854	8.10		7043	7128	[Signature]	
10													
11													
12													
13	10 AM		169.98		x	20g	27694	7.50		7128	7204	[Signature]	
14													
15													
16													
17	9:30		173.15	1.5g	20g	20g	28054	8.00		7204	7269	[Signature]	
18													
19													
20													
21													
22	10 AM		174.85	1.5g	x	35g	28504	7.50		7269	7292	[Signature]	
23													
24													
25	10 AM		176.20	600g		30g	29154			7292	7348	[Signature]	
26				<u>Amey das</u>									
27													
28	10 AM		177.80	750g		35g	29666	7.40		7348	7405	[Signature]	
29													
30													
31													

PLACE : SONEPAT

ETP OPERATOR

[Signature]
AUTH. SIGNATORY



Paxy Chem

House of Pharmaceutical
Excipients and Chemicals

Plot No.-448, Phase-1,
HSIIDC Industrial Estate, BARHI,
Distt.-Sonapat, Haryana.
D.L.No.: 1109-OSP(H)
Email:sales@paxychem.com
Ph.: 9810772434

Date: 07/02/2025

Declaration

I, Yogesh Kumar Singhal, Authorized Signatory of M/s Paxy Chem situated at 448, HSIIDC Industrial Estate, Barhi, Distt.- Sonapat, Haryana and manufacturer of Calcium Sulphate, do hereby declare that this unit has Zero liquid Discharge policy and does not discharge any liquid from its manufacturing process.

I further declare that the manufacturing unit use to collect all the waste water in the underground tank and it is reused again in the manufacturing process. The liquid/water which cannot be reused at the end of the day is Evaporated by evaporator.

If at a later stage, any of the above declared information is found to be incorrect, I shall be liable for the same. I am also aware that I can be prosecuted u/s 188 of IPC & other laws enforced in India for providing any incorrect information in this regard.

Authorized signatory with stamp

Name of the signatory: Yogesh Kumar Singhal

Designation: Authorised Signatory

Name of establishment: M/s Paxy Chem



HARYANA STATE POLLUTION CONTROL BOARD

Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-
hspcbrosr@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313097623SONCTO42099764

Dated:31/10/2023

To.

M/s :PAXY CHEM
448 PHASE-1 HSIIDC INDUSTRIAL ESTATE BARHI

Subject: Grant of consent to operate to M/s PAXY CHEM.

Please refer to your application no. 42099764 received on dated 2023-09-29 in regional office Sonipat. With reference to your above application for consent to operate, M/s PAXY CHEM is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2023 - 30/09/2028
Industry Type	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
Category	RED
Investment(In Lakh)	90.0
Total Land Area(Sq. meter)	483.0
Total Builtup Area(Sq. meter)	198.0
Quantity of effluent	
1. Trade	1.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	HSIIDC sewer
2. Trade	Partially reused, partially evaporated
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to TFH	15 meters
Emission parameters	
1. SPM	80 mg/m3
2. NOX	50 mg/m3

3. SOX	50 mg/m ³
Product Details	
1. CALCIUM SULPHATE	1.0 Metric Tonnes/day
Capacity of boiler	
1. TFH	200000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Biomass	500 Kg/day
Raw Material Details	
CALCINED POWDER	800 Kg/Day

Regional Officer, Sonipat
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come that I/We M/s Paxy Chem, office at 448, HSIIDC Phase-1, BARHI, Sonipat, through Authorised Representative Mr. Yogesh Kumar Singhal, the above named Claimant/Applicant do hereby appoint:

SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019), CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);

ADVOCATES

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi- 110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party. Submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. To deposit, draw and receive moneys, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct other Legal practitioner or person, authorizing him to exercise the power and authority hereby conferred upon the Advocates whatever he may think fit to do so and sign the power of attorney;

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we undersigned undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocates remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/we hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF, I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 12th day of May, 2025.

Accepted identified and certified subject to the terms of the fees.

[SIDDHARTH BATRA] [ARCHNA YADAV]

[SHIVANI CHAWLA] [CHINMAY DUBEY] [RHYTHM KATYAL]

Advocates


CLIENT

M/s PAXY CHEM
PLOT No. 448, PHASE-1
HSIIDC IND. ESTATE
BARHI-131101 (HR)



2401
Paxy Chem

**House Of Pharmaceutical
Excipients And Chemicals**

Plot No.-448, Phase-1, 29
HSIIDC Industrial Estate,
BARHI, Distt. Sonapat (Haryana)
Gst No.: 06AVSPS2968J1ZO
Email : sales@paxychem.com
Ph. : 9810772434, 9911775656
www.paxychem.com

D.L. No. : 1109-OSP(H) **AUTHORIZATION LETTER**

I, Savitri Singhal, Proprietor of M/s Paxy Chem, located at 448, Phase-1, HSIIDC Ind. Estate, BARHI, Sonapat, do hereby authorize Sh. Yogesh Kumar Singhal to act on my behalf to initiate, file, defend, represent and conduct legal cases, proceedings, or claims in any court of law, tribunal or any other judicial or quasi-judicial authority in connection with the business or matters of the Firm.

Sh. Yogesh Kumar Singhal, is hereby authorized to sign, verify and submit all necessary documents, affidavits, pleadings, applications and undertakings, and to appoint advocates, solicitors and other professionals as may be required for such proceedings.

This authorization is granted with full power and authority to carry out these tasks.

For M/s Paxy Chem

Savitri
Proprietor

Dated:

**M/s PAXY CHEM
PLOT No. 448, PHASE-1
HSIIDC IND. ESTATE
BARHI-131101 (HR)**

भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No 2044/50076/00643

To,
योगेश कुमार सिंघल
Yogesh Kumar Singhal
S/O: Pawan Singhal
A-3/335
NEAR JWALAHÉRI MARKET PASCHIM VIHAR
Paschim Vihar
Paschim Vihar Punjabi Bagh West Delhi
Delhi 110063
9810772434

Ref: 468 / 31L / 317899 / 318052 / P



SH707996235FT



आपका आधार क्रमांक / Your Aadhaar No. :

0647

आधार - आम आदमी का अधिकार



भारत सरकार

Government of India



योगेश कुमार सिंघल

Yogesh Kumar Singhal

जन्म तिथि / DOB : 29/11/1981

पुरुष / Male



Yogesh



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 12, 2025 at 4:19 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 29, 46, 49, 60, 74, 89, 92, 103 & 106 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proo

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f of service.

Regards

Vijay Kumar
Office Manager